

DIRECTORATE GENERAL OF FOREIGN TRADE
(DES-VI SECTION)

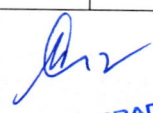
RATIFIED MINUTES OF THE NORMS COMMITTEE-VI MEETING NO.15/85
DATED 13.12.2018

Please Note

- (i) For information of exporters, Norms Committee-VI handles all cases pertaining to fixation/ratification of norms for Export Products falling under ITC(HS) Chapter 1 to 26 & 94-98. Communications in respect of cases pertaining to NC-VI may be sent to email address: p.sahu@gov.in
- (ii) In certain cases the decision of the Norms Committee refers to the recommendations/ observations/ deficiencies received from the concerned Technical Authority. Wherever applicable, a scanned copy of such document has been placed at the end of the Minutes, in running serial orders. The concerned firm/company may go through the same and respond accordingly.
- (iii) Similarly, a scanned copy of the blank Standard Deficiency Format, which may find a reference in NC decisions, has also been attached in the end. This may also be referred to by the concerned firm/company and may be responded accordingly.
- (iv) **For information of the exporters, it is informed that wherever DL is issued, the case would be rejected in case the reply of the firm is not received within 90 days from the date of issue of DL.**
- (v) The Norms Committee has taken decision only with respect to technical aspect/wastage norms. While redeeming the applications, RAs should check that the applicant has fulfilled all requirements as prescribed in policy/procedure including those in Policy Circulars issued from time to time or any other provisions under FTP/HBP for issuance of AA and regularization of the case.

The Meeting No. 15/85 dated 13.12.2018 of Norms Committee-VI for the year 2018-19 was held on 18.12.2018 under the Chairmanship of Shri Anil Aggarwal, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorizations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2015-2020. The following members were present in the meeting:-

Sl. No.	Name & Designation	Department
1	Shri Bikram Nath, AD	MoFPI
2	Shri D.N. Mathur, Technical Expert (Consultant)/Tech2	DGFT
3	Shri Shaish Kumar, Technical Expert (Consultant)/Tech1	DGFT
4	Shri S.Kipgen, Deputy DGFT	DGFT
5	Shri Pradyumna Sahu, FTDO	DGFT


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Case No.: 2/10/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/85-ALC3/2018 13.12.2018	Rejected
HQ File :01/85/050/00080/AM15/	RLA File :09/24/040/00116/AM15/	Lic.No/Date:0910060283 29.05.2014	
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 16.07.2018 followed by reminder on 17.10.2018. Since, no reply was received from the company, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.			

Case No.: 7/12/85-ALC3/2014	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/85-ALC3/2018 13.12.2018	Rejected
HQ File :01/85/050/00096/AM15/	RLA File :09/24/040/00115/AM15/	Lic.No/Date:0910060284 29.05.2014	
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 16.07.2018 followed by reminder on 17.10.2018. Since, no reply was received from the company, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.			

Case No.: 7/22/85-ALC3/2014	Party Name:CHHAJED FOODS PRIVATE LIMITED,	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
HQ File :01/85/050/00167/AM15/	RLA File :08/24/040/00342/AM15/	Lic.No/Date:0810134063 16.12.2014	Defer Date:24.01.2019
Decision : NC considered the case as per agenda and noted that the reply of the firm has been forwarded to Technical Authority, i.e., MoFPI for examination and comments. The Committee decided to request MoFPI to expedite their comments. The case stands deferred to 24.01.2019			

Case No.: 14/23/85-ALC3/2014	Party Name:BELOOR BAYIR BIOTECH LTD,	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
HQ File :01/85/050/00200/AM15/	RLA File :07/24/040/00349/AM15/	Lic.No/Date:0710107335 31.12.2014	Defer Date:24.01.2019
Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of the Technical Authority, Tech.2; i) Description of export item may be supported with composition (API content) in each export item. ii) Composition of each export product approved by Competent Authority.			

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iii) Master-Batch formula for each export item authenticated by Q.C. Incharge.

The case stands deferred to 24.01.2019

Case No.: 10/3/85-ALC3/2015	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00024/AM16/	RLA File :03/95/040/00878/AM15/	Lic.No/Date:0310793568 04.02.2015	Defer Date:10.01.2019
5 Decision : NC considered the case as per agenda and decided to call the firm to appear before the Committee on 10.01.2019 for Personal Hearing for better understanding of the technical process & their import requirements.			
The case stands deferred to 10.01.2019.			

Case No.: 10/1/85-ALC3/2015	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00009/AM16/	RLA File :03/95/040/00996/AM15/	Lic.No/Date:0310794149 25.02.2015	Defer Date:10.01.2019
6 Decision : NC considered the case as per agenda and decided to call the firm to appear before the Committee on 10.01.2019 for Personal Hearing for better understanding of the technical process & their import requirements.			
The case stands deferred to 10.01.2019.			

Case No.: 6/4/85-ALC3/2015	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00036/AM16/	RLA File :03/95/040/01021/AM15/	Lic.No/Date:0310794569 13.03.2015	Defer Date:10.01.2019
7 Decision : NC considered the case as per agenda and decided to call the firm to appear before the Committee on 10.01.2019 for Personal Hearing for better understanding of the technical process & their import requirements.			
The case stands deferred to 10.01.2019.			

Case No.: 4/6/85-ALC3/2015	Party Name: SRS UNISTRAW PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00073/AM16/	RLA File :03/95/040/01103/AM15/	Lic.No/Date:0310796027 19.05.2015	Defer Date:10.01.2019
8 Decision : NC considered the case as per agenda and decided to call the firm to appear before the Committee on 10.01.2019 for Personal Hearing for better understanding of the technical process & their import requirements.			
The case stands deferred to 10.01.2019.			

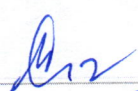
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Case No.: 24/5/85-ALC3/2015	Party Name: SHREE AGENCIES (P)LTD,	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Approved
HQ File :01/85/050/00068/AM16/	RLA File :13/24/040/00007/AM16/	Lic.No/Date: 1310047890 08.06.2015	
9 Decision : NC considered the case as per agenda and noted that the imported items mentioned in the AA for export of Sand Stone Slabs and Tiles are in nature of consumable items& their consumption is around 1.5% of FOB Value. Hence the Committee decided to ratify the norms on the basis of 'as applied for'. RA may take suitable consequential action accordingly.			

Case No.: 2/14/85-ALC3/2015	Party Name: SANSTAR BIO-POLYMERS LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00127/AM16/	RLA File :08/24/040/00288/AM16/	Lic.No/Date: 0810136585 27.11.2015	Defer Date:24.01.2019
10 Decision : NC considered the case as per agenda and decided to seek following information from the firm as per the comments of the Technical Authority, Tech.2; i) Complete Technical Details a per 4E. ii) Assay/purity of the export product supported by COA. The case stands deferred to 24.01.2019			

Case No.: 21/18/85-ALC3/2015	Party Name: PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00186/AM16/	RLA File :31/83/040/00123/AM16/	Lic.No/Date: 3110065794 14.12.2015	Defer Date:24.01.2019
11 Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments. The case stands deferred to 24.01.2019.			

Case No.: 3/20/85-ALC3/2015	Party Name: SRI PRABHA LIFE SCIENCES	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00197/AM16/	RLA File :09/24/040/00539/AM16/	Lic.No/Date: 0910062970 15.12.2015	Defer Date:24.01.2019
12 Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Spice Board is still awaited. The Committee decided to remind the Spice Board to expedite their comments. The case stands deferred to 24.01.2019.			

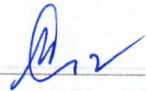

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13	Case No.:1/16/85-ALC3/2015	Party Name:IRIS PRODUCTS PVT. LTD.	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
	HQ File :01/85/050/00148/AM16/	RLA File :08/24/040/00363/AM16/	Lic.No/Date:0810137003 13.01.2016	Defer Date:24.01.2019
Decision : NC considered the case as per agenda and noted that the Hard Copy of the application has not been received from RA, Ahmedabad. The Committee decided to request, RA, Ahmedabad to forward the Hard Copy of the application at the earliest. The Committee has also noted that a copy furnished by the firm may be forwarded to Technical Authority, i.e. MoFPI for examination and comments. However, the authentication of application can be established on the basis of the application received from RA. The case stands deferred to 24.01.2019				

14	Case No.:3/7/85-ALC3/2016	Party Name:VIVIMED LABS LIMITED	Meet No/Date:15/85-ALC3/2018 13.12.2018	Rejected
	HQ File :01/85/050/00059/AM17/	RLA File :09/24/040/00669/AM16/	Lic.No/Date:0910063283 17.02.2016	
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 20.07.2018 followed by reminder on 17.10.2018. Since, no reply was received from the company, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.				

15	Case No.:3/3/85-ALC3/2016	Party Name:PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
	HQ File :01/85/050/00003/AM17/	RLA File :31/83/040/00180/AM16/	Lic.No/Date:3110066060 17.03.2016	Defer Date:24.01.2019
Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments. The case stands deferred to 24.01.2019.				

16	Case No.:5/14/85-ALC3/2016	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
	HQ File :01/85/050/00129/AM17/	RLA File :05/24/040/00248/AM17/	Lic.No/Date:0510399556 24.08.2016	Defer Date:24.01.2019
Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments. The case stands deferred to 24.01.2019.				

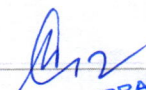

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Case No.: 9/11/85-ALC3/2016	Party Name: DRYTECH PROCESSES (I)PVT.LTD;	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Rejected
HQ File :01/85/050/00106/AM17/	RLA File :03/94/040/00471/AM17/	Lic.No/Date:0310807441 30.08.2016	
17 Decision : NC considered the case as per agenda and noted that the firm was issued DL on 26.07.2018 followed by reminder on 17.10.2018. Since, no reply was received from the company, the Committee decided to reject the case with direction to company to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.			

Case No.: 2/14/85-ALC3/2016	Party Name: FASHION ACCESSORIES	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00126/AM17/	RLA File :05/23/040/00413/AM17/	Lic.No/Date:0510400592 02.12.2016	Defer Date:24.01.2019
18 Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments. The case stands deferred to 24.01.2019.			

Case No.: 9/3/85-ALC3/2017	Party Name: ARIBA FOODS PVT. LIMITED,	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00029/AM18/	RLA File :56/24/040/00039/AM17/	Lic.No/Date:5610005052 03.01.2017	Defer Date:24.01.2019
19 Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., MoFPI have been received. The Committee observed that the recommendation has not taken into account content of import item in the export product, hence, the Committee decided to request the MoFPI to re-examine the case and furnish revised comments. The case stands deferred to 24.01.2019.			

Case No.: 10/2/85-ALC3/2017	Party Name: PIONEER CALICOS PRODUCTS PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00020/AM18/	RLA File :31/83/040/00176/AM17/	Lic.No/Date:3110066629 21.03.2017	Defer Date:24.01.2019
20 Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments. The case stands deferred to 24.01.2019.			


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Case No.: 21/3/85-ALC3/2017	Party Name: V.V. MARINE PRODUCTS	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00041/AM18/	RLA File :35/24/040/00060/AM17/	Lic.No/Date:3510045145 29.03.2017	Defer Date:24.01.2019
21 Decision : NC considered the case as per agenda and noted that the reply of the firm to DL issued by CIBA vide their letter No.SPA/DIR/AAHED/2018 dated 23.06.2018 has been received and is being forwarded to CIBA. The Committee decided to wait for the comments of CIBA. The case stands deferred to 24.01.2019.			

Case No.: 8/4/85-ALC3/2017	Party Name: ORIENT CRAFT LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00051/AM18/	RLA File :05/24/040/00057/AM18/	Lic.No/Date:0510402464 05.05.2017	Defer Date:24.01.2019
22 Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments. The case stands deferred to 24.01.2019.			

Case No.: 4/5/85-ALC3/2017	Party Name: FOODIMENTARY (INDIA) PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Approved
HQ File :01/85/050/00058/AM18/	RLA File :05/23/040/00140/AM18/	Lic.No/Date:0510403439 18.07.2017	
23 Decision : NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs; i) Import items at S.No 1,2 and 3- Approved as applied for. ii) Import items at S.No. 4,5,6,7,8&9 – Approved as per packaging policy. RA may take suitable consequential action accordingly.			

Case No.: 21/5/85-ALC3/2017	Party Name: LEELA DISTILLERIES PRIVATE LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00075/AM18/	RLA File :25/24/040/00004/AM18/	Lic.No/Date:2510004874 17.08.2017	Defer Date:24.01.2019
24 Decision : NC considered the case as per agenda and noted that the reply of the firm has been received by the Technical Authority, i.e., MoFPI as stated by the TA of MoFPI present in the meeting. The Committee decided to request them to expedite their comments. The case stands deferred to 24.01.2019.			

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25	Case No.:18/8/85-ALC3/2017	Party Name:CREATIVE GARMENTS PVT. LTD.,	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
	HQ File :01/85/050/00116/AM18/	RLA File :03/94/040/00482/AM18/	Lic.No/Date:0310815848 21.09.2017	Defer Date:24.01.2019
Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments. The case stands deferred to 24.01.2019.				

26	Case No.:2/6/85-ALC3/2017	Party Name:ORIENT CRAFT LIMITED	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
	HQ File :01/85/050/00088/AM18/	RLA File :05/24/040/00304/AM18/	Lic.No/Date:0510404234 10.10.2017	Defer Date:24.01.2019
Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments. The case stands deferred to 24.01.2019.				

27	Case No.:9/1/85-ALC3/2018	Party Name:UMALAXMI ORGANICS PVT. LTD.	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
	HQ File :01/85/050/00009/AM19/	RLA File :13/24/040/00032/AM18/	Lic.No/Date:1310048752 13.10.2017	Defer Date:24.01.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 followed by a reminder on 06.12.2018. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 24.01.2019.				

28	Case No.:5/10/85-ALC3/2018	Party Name:SHREE MALANI FOAMS PRIVATE LIMITED	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
	HQ File :01/85/050/00051/AM19/	RLA File :09/24/040/00349/AM18/	Lic.No/Date:0910065609 27.10.2017	Defer Date:24.01.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 followed by a reminder on 06.12.2018. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 24.01.2019.				

29	Case No.:10/8/85-ALC3/2017	Party Name:SANAT PRODUCTS LIMITED	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
	HQ File :01/85/050/00108/AM18/	RLA File :05/24/040/00392/AM18/	Lic.No/Date:0510404694 23.11.2017	Defer Date:24.01.2019

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Decision : NC considered the case as per agenda and noted that the firm was issued DL on 06.12.2018. The reply of the firm is awaited. The Committee decided to remind the firm to expedite the reply.

The case stands deferred to 24.01.2019.

Case No.: 16/10/85-ALC3/2018	Party Name: A.L. PAPER HOUSE,	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00062/AM19/	RLA File :13/24/040/00063/AM18/	Lic.No/Date: 1310048888 08.03.2018	Defer Date:24.01.2019

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Decision : NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 followed by a reminder on 04.12.2018. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 24.01.2019.

Case No.: 13/10/85-ALC3/2018	Party Name: CRI LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Approved
HQ File :01/85/050/00059/AM19/	RLA File :02/24/040/00007/AM19/	Lic.No/Date: 0210208380 03.05.2018	

Decision : NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs based on the written inputs from Tech.1;

Export Item

31

Ball Pen Tips made of Brass Dia2.30 mm (Brass wire 2145.923 Kgs & T.C. Balls 11294332 Nos.)	11294332 Numbers
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Import Items

Brass Wire Dia 2.30 mm	4077.25 Kg
Tungsten Carbide Balls	11407275 Number

RA may take suitable consequential action accordingly.

Case No.: 4/10/85-ALC3/2018	Party Name: VADILAL INDUSTRIES LIMITED	Meet No/Date: 15/85-ALC3/2018 13.12.2018	Status: Deferred
HQ File :01/85/050/00050/AM19/	RLA File :08/24/040/00031/AM19/	Lic.No/Date: 0810142519 03.05.2018	Defer Date:24.01.2019

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Decision : NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 followed by a reminder on 06.12.2018. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm.

The case stands deferred to 24.01.2019.

33	Case No.: 2/10/85-	Party Name: SHIBIN	Meet No/Date: 15/85-	Status: Deferred
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विदेश व्यापार विकास अधिकारी
Foreign Trade Development Officer
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Directorate General of Foreign Trade
वाणिज्य विभाग/Deptt. of Commerce
उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

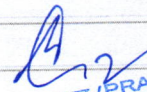
ALC3/2018	EXPORTS	ALC3/2018 13.12.2018	
HQ File :01/85/050/00048/AM19/	RLA File :04/24/040/00270/AM18/	Lic.No/Date:0410164292 04.05.2018	Defer Date:24.01.2019
Decision : NC considered the case as per agenda and noted that the firm was issued DL on 17.10.2018 followed by a reminder on 05.12.2018. The reply of the firm is awaited. The Committee decided to wait for the reply of the firm. The case stands deferred to 24.01.2019.			

Case No.:1/10/85-ALC3/2018	Party Name:SOFTGEL HEALTH CARE PVT. LTD.,	Meet No/Date:15/85- ALC3/2018 13.12.2018	Rejected
HQ File :01/85/050/00047/AM19/	RLA File :04/24/040/00046/AM19/	Lic.No/Date:0410164351 21.05.2018	
34	Decision : NC considered the case as per agenda and noted that one of the import items is Fish Lipid Oil (Omega 3 Fatty Acids) which is not permissible under Para 4.11(a)(i) of FTP. The Committee therefore, decided to reject the case with direction to firm to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.		

Case No.:8/10/85- ALC3/2018	Party Name:SPLENDID UDYOG LTD.	Meet No/Date:15/85- ALC3/2018 13.12.2018	Status:Deferred
HQ File :01/85/050/00054/AM19/	RLA File :03/95/040/00184/AM19/	Lic.No/Date:0310821395 01.06.2018	Defer Date:24.01.2019
35	Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments. The case stands deferred to 24.01.2019.		

Case No.:1/12/85- ALC3/2018	Party Name:STIC-ON PAPERS PVT LTD	Meet No/Date:15/85- ALC3/2018 13.12.2018	Status:Deferred
HQ File :01/85/050/00117/AM19/	RLA File :09/24/040/00101/AM19/	Lic.No/Date:0910066349 19.06.2018	Defer Date:24.01.2019
36	Decision : NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., DIPP is still awaited. The Committee decided to remind DIPP to expedite their comments. The case stands deferred to 24.01.2019.		

Case No.:3/10/85-ALC3/2018	Party Name:GUJARAT TEA PROCESSORS & PACKERS LTD	Meet No/Date:15/85- ALC3/2018 13.12.2018	Approved
HQ File	RLA File	Lic.No/Date:0810143011	

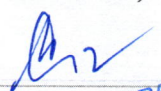

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:01/85/050/00049/AM19/	:08/24/040/00121/AM19/	11.07.2018	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on "Net to Net basis". The grade, quality& origin of imported tea should match with the tea exported. Other regulations of FTP / HBP 2015-20 like Value Addition and Pre-import condition should also be complied with. RA may take suitable consequential action accordingly.			

Case No.: 14/10/85-ALC3/2018	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:15/85-ALC3/2018 13.12.2018	Rejected
HQ File :01/85/050/00060/AM19/	RLA File :32/24/040/00024/AM19/	Lic.No/Date:3210078592 03.08.2018	
38	Decision : NC considered the case as per agenda and observed that the imported items are flavouring essence& their usage in the exported tea bag is difficult to ascertain. The Committee therefore, decided to reject the case with direction to firm to pay applicable duty with interest for regularisation of the case. RA may take suitable consequential action accordingly.		

Case No.:15/10/85-ALC3/2018	Party Name:MADHU JAYANTI INTERNATIONAL PVT LTD	Meet No/Date:15/85- ALC3/2018 13.12.2018	Approved
HQ File :01/85/050/00061/AM19/	RLA File :32/24/040/00025/AM19/	Lic.No/Date:3210078593 03.08.2018	
Decision :NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs based on the written inputs from Tech.1 ;			
39 Export Item			
Tea Bags in 2,85,000 Kg of Paper Envelope		9,25,513 Kg	
Import Items			
Coated Printing Paper Reels of Rel GSM		2,99,670 Kg	
RA may take suitable consequential action accordingly.			

Case No.: 3/12/85-ALC3/2018	Party Name:ORIENT ABRASIVES LTD	Meet No/Date:15/85-ALC3/2018 13.12.2018	Approved
HQ File :01/85/050/00119/AM19/	RLA File :03/95/040/00553/AM19/	Lic.No/Date:0310823571 05.09.2018	
40	Decision : NC considered the case as per agenda and decided to ratify the norms of the AA allowing the following inputs based on the written inputs from Tech.1; Export Item		


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Road Aggregates (Alumina Base)	3000 MT
Import Items	As applied for
RA may take suitable consequential action accordingly.	

Case No.:2/12/85-ALC3/2018	Party Name:SARITA HANDA EXPORTS PVT LTD	Meet No/Date:15/85-ALC3/2018 13.12.2018	Status:Deferred
HQ File :01/85/050/00118/AM19/	RLA File :05/24/040/00331/AM19/	Lic.No/Date:0510407734 10.09.2018	Defer Date:24.01.2019
41 Decision :NC considered the case as per agenda and noted that the comments from the Technical Authority, i.e., Textile Commissioner is still awaited. The Committee decided to remind Textile Commissioner to expedite their comments.			
The case stands deferred to 24.01.2019.			

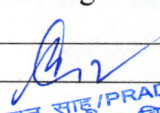
MANUAL AGENDA

Case No. M-142

Meeting No.15/AM19

Dated 13.12.2018

Firm's Name	M/s. Natural & Essential Oils Pvt. Ltd.
Hqrs. F. No.	01/85/50/00038/AM15/DES.VI
RA F. No.	07/24/040/00029/AM15
Advance Licence No. and Date	0710104764 dated 04.06.2014
Subject: Request for rectification of already fixed adhoc norms in AA No. 0710104764 dated 04.06.2014	
Decision :NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the comments furnished by Technical Authority, i.e., MoFPI allowing the following inputs;	
Export Item	
Green Coffee Bean Extract Chlorogenic Acid (CGA) 50%	1.00 Kg
Import Item	
Green Coffee Beans Robusta Cherry Beans	8.934 Kg


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RA may take suitable consequential action accordingly.

Case No. M-143

Meeting No.15/AM19

Dated 13.12.2018

Firm's Name	M/s. Natural & Essential Oils Pvt. Ltd.
Hqrs. F. No.	01/85/50/00035/AM14/DES.VI
RA F. No.	07/24/040/00012/AM14
Advance Licence No. and Date	0710094962 dated 22.04.2013
Subject: Request for rectification of already fixed adhoc norms in AA No. 0710094962 dated 22.04.2013	
Decision : NC considered the case as per agenda and decided to modify the norms of the AA on the basis of the comments furnished by Technical Authority, i.e., MoFPI allowing the following inputs;	
Export Item	
Green Coffee Bean Extract Chlorogenic Acid (CGA) 50%	1.00 Kg
Import Item	
Green Coffee Beans Robusta Cherry Beans	8.934 Kg
RA may take suitable consequential action accordingly.	

Case No. M-144

Meeting No.15/AM19

Dated 13.12.2018

Firm's Name	M/S Grainspan Nutrients Pvt. Ltd.
Hqrs. F. No.	01/85/50/00008/AM18/DES-VI
RA F. No.	08/24/040/00438/AM17
Advance Licence No. and Date	0810139586 dated 24.01.2017
Subject: Request for fixation of adhoc norms of Advance Authorization No.0810139586 dated 24.01.2017 for export of "Various Types of Papad" against import of "Potato	

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उद्योग भवन, नई दिल्ली
Udyog Bhawan, New Delhi

Starch".	
Decision : NC considered the case as per agenda and decided to ratify the norms of the AA on the basis of the comments of Technical Authority, MoFPI, vide email dated 27.12.2018 allowing the following inputs;	
Export Item	
Various Types of Papad	283.5 MT
Import Item	
Patato Starch	273.861 MT
With 92% content of product as starch.	
RA may take suitable consequential action accordingly.	

Case No. M-145

Meeting No. 15/AM19

Dated: 13.12.2018

Firm's Name	Indian Oilseeds and Produce Export Promotion Council (IOPEPC)
Hqrs. F. No.	01/85/171/90/AM16/DES.VI
Modification of SION at Sl. No. E-92 for Ground Nut Kernels.	
Decision : NC considered the case as per agenda and decided to grant Personal Hearing to IOPEPC on the next meeting scheduled to be held on 27.12.2018 to know their views on modification of SION E-92 for Ground Nut Kernels.	
The case stands deferred to 27.12.2018.	

Case No. M- 146

Meeting No. 15/AM19

Dated: 13.12.2018

Firm's Name	M/s Essen Foodies India Pvt. Ltd.
Hqrs. F. No.	01/85/050/075/AM17/DES-VI
RA F. No.	53/24/040/0004/AM17/

Pradyumna Sahu
 प्रद्युम्न साहू/PRADYUMNA SAHU
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Advance License No. and Date	5310019175 dated 04.08.216
Request for modification of adhoc norms in AA No. 531001975 dated 04.08.216.	
Decision :NC considered the case as per agenda and decided to grant Personal Hearing to the firm on the next meeting scheduled to be held on 24.01.2019 to know their views on manufacturing process of export item, flow chart and how they export the item with 9 inputs instead of 12 items claimed in the application. The case stands deferred to 24.01.2019.	

Date:02.01.2019
Place:New Delhi


 (Pradyumna Sahu)
 Foreign Trade Development Officer

प्रद्युम्न साह/PRADYUMNA SAHU
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